



BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-165/2014/ 5261/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Debasish Bhattacharjee,  
District & Sessions Judge,  
Hailakandi.

Dated Guwahati, the <sup>th</sup> 11 September, 2019.

Sub:- **Casual leave along with permission to leave station.**

Ref:- Your letter No. JHD.-1/2019/10/3418 dtd. 09.09.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1(one) day on 19.09.2019 along with station leave permission, by your official car, at your own cost, from the evening of 18.09.2019 till the morning of 20.09.2019, has been  granted/~~rejected~~.

The Civil Judge and Asstt. Sessions Judge, Hailakandi and in his absence the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-165/2014/ 5262/A, dated 11.9.19  
Copy to:

- The Systems Analyst, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**